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NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CA/7/2016
NAME OF THE PETITIONER(S) : India Infrastructure Fund
NAME OF THE RESPONDENT(S) : Karaikal Port Pvt Ltd
UNDER SECTION : 98(1) of Companies Act 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1)	SHONA MALVI A. ASIF BASHA	Counsel for Applicant	A. A. A.
2)	J. DER ESHWAR for Mr. Shorakumar & Suresh.	Counsel for 1 st Respondent	J. Der Eshwar
3	N. P. VINAY KUMAR R. PRADEEP V. J. ARUL RAJ	Counsel for Respondents 2 to 4	H. V. Arul Raj

ORDER

Counsel for petitioner present. Counsel for R1, counsel for R2 to R4 are present.
No representation on behalf of other respondents. Counsel for petitioner submitted that there is a chance of settling the matter between the parties and sought time for reporting the final outcome of the settlement process. Time extended at request. Put up on 24.08.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy)
Member (Judicial)